## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH (Circuit Sitting at Port Blair)

No.M.A.351/00028/2015 (O.A.2/AN/2010)

Date of order: 28.03.2017

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member

Hon'ble Mrs. Minnie Mathew, Administrative Member

Shri Subhash Mondal
S/o Late Mahadeb Mondal
P.O. Junglighat
Port Blair – 744103
Lab Attendant, working at
Govt. Rabindra Bangla Vidyalaya,
Port Blair – 744103
South Andaman District.....

.....Applicant

VS.

- Smt. Vrinda Sarup, Secretary
   Ministry of Human Resource Development
   Dept. Higher Education
   Technical Section No.II
   New Delhi I.
- 2. Shri A.K. Singh,Lt. Governor A&N Islands,Raj Niwas.
- 3. Shri Anand Prakash, Chief Secretary A&N Administration, Port Blair.
- 4. Sri Devander Singh Nijjer Secretary(Education)
  A&N Administration.
- Shri Devander Singh Nijjer Director,
   The Directorate of Education, A&N Administration
   Port Blair.
- 6. Shri S. Suresh Kumar
  The Deputy Director(Perl)
  The Directorate of Education
  A&N Administration
  Port Blair.

.....Respondents/Contemnors

For the applicants

: None

For the respondents/contemnors

: Mr. S.C. Misra, counsel

## ORDER

## Per Mr. A.K. Patnaik, J.M.

None appears for the applicant. Heard Mr. S.C. Misra, ld. Counsel appearing for the respondents/contemnors.

2. Mr. S.C. Misra, ld. counsel for the respondents/alleged contemnors has drawn our attention to the order dated 25.11.2016 passed by the Hon'ble Supreme Court in SLP No.35982-35983/ 2016 (CC No.22044/2016) and submitted that in the meantime the Hon'ble Supreme Court has stayed the orders passed by the Hon'ble High Court, Calcutta and this Tribunal in this matter. Said order dated 25.11.2016 reads as under:-

"In the meantime there shall be stay of operation of the impugned orders dated 29.01.2014 and 02.08.2016 passed by the High Court of Calcutta, Circuit Bench at Port Blair in WPCT No.679 of 2012 and R.V.W.No.003 of 2016 and dated 22.09.2016 in CPC No.351/00028/2015 in OA.No.02/AN/2010 passed by the Central Administrative Tribunal, Calcutta Bench(Circuit Bench at Port Blair)."

3. In view of the above, no contempt exists as on date. Accordingly the contempt proceeding is dropped. Notices, if any issued, are discharged.

(Minnie Mathew) Administrative Member (A.K.Patnaik)
Judicial Member